BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE DATED THIS THE 24TH NOVEMBER 1986

PRESENT: HON'BLE SHRI CH. RAMAKRISHNA RAO,

MEMBER(J)

HON'BLE SHRI P. SRINIVASAN.

MEMBER(A)

APPLICATION NO 1268/86(T)

M. Palaksha, Majer
Superintending: Engineer (Mechanical)
Regional Office, Ministry of Shipping
and Transport, Bangalore.

Applicant

(Shri Ranganath Jeis, Advecate)

- The Union of India represented by its Secretary, Ministry of Shipping amd Transport (Read Wing), Transport Bhavan, No.1, Parliament Street, New Delhi 1.
- Shri PJ Khadilkar, Majer, Executive Engineer, (Mechanical) Reads Wing, Ministry of Shipping and Transport, Bangalore.

Respondents

(Shri M.S. Padmarajaiah, Advecate)

The application has come up for hearing before this Tribunal to-day, Member (A) made the fellowing:

ORDER

This is a transferred application received from the High Court of Karnataka. The facts in this case lie within a very narroa compass. The applicant who was earlier working as an Executive Engineer (Mechanical) in the Roads Wing, Ministry of Shipping and Transport, was promoted to the post of Superintending Engineer ("echanical) by an order dated 13.11.1982 (Annexure C) and posted at the Regional Office at Bangalore. He was initially appointed to that post on an officiating basis, but by a subsequent order dated 10.1.83 he was appointed as Superintending Engineer (Mechanical) on a "regular basis with effect from 14.11.1982 (FN) and

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until further orders". However, by an order dated 24.11.1983 a certain Shri P.J. Khadilkar, Executive Engineer (mechanical) in the Ministry of Shipping and Transport, Reads Wing, was premeted to the grade of Superintending Engineer (Mechanical) and posted in that capacity at the regional effice of the Ministry of Shipping and Transport (Reads Wing) at Bangalere. By the same order, the applicant who was working as officiating Superintending Engineer (Mechanical) was reverted to his former post of Executive Engineer to accommedate Shri P.J. Khadilkar. The applicant is aggrieved with this order dated 24.1.1983 (Annexure F) and hence this application.

Shri Ranganath Jois, learned counsel for the applicant, centended that a person premeted on the basis of selection by a Departmental Promotion Committee and appointed regularly to a higher post cannot be reverted from that post without giving him an opportunity of being heard. As such a reversion, according to Shri Jeis, involves civil consequences, the Government efficial whe is sought to be reverted should be given the protection of Article 311(2) of the Constitution.

Shri M.S. Padmarajaiah, learned counsel for the respondents, explains that in a Departmental Premetion Committee meeting held on 3.11.1982, a panel of three officers was prepared for appointment as Superintending Engineer (Mechanical). These names, in the order of their respective seniority were :

- 1. Shri D. R. Gulati
- Shri P.J. Khadilkar
 The applicant.

Shri Gulati and Shri Khadilkar were en deputation and were not available for being posted as Superintending Engineer against the only vacancy which was in Therefore the applicant was existence at the time.

promoted to that post. Subsequently Shri P.K. Khadilkar returned from deputation on 17.1.83 and had to be accommodated, Being senior to the applicant and also having been placed above the applicant in the order of merit for selection to the post of Superintending Engineer by the DPC, Shri Khadilkar had to be posted as Superintending Engineer displacing the applicant since there was no other vacancy available at that time. Shri Padmarajaiah explained that if another vacancy of Superintending Engineer had been available, that would have gone to the applicant unless of course of Shri Gulati also returned from deputation. In any case his name being on the panel he would get his promotion in his turn. The reversion of the applicant was not by way of punishment because he was reverted to accommodate somebody who had been selected with him for promotion and had been placed above him in the panel. This did not amount to a reduction in rank as contemplated in Article 311 of the Constitution and the question of giving him an opportunity of being heard did not arise. Though the applicant was promoted on a regular basism but he was only officiating in that post and the appointment was "until further orders".

After hearing counsel for both sides, we are of the opinion that this application should fail. When a panel of names is prepared by the BPC for promotion and when persons who appear at the top of the panel are not available, the vacancy in the higher post has to be filled in by the next senior person in that list. It also follows that if any of the persons who appear in the panel above the person so promoted come back to the department and become available for posting, the junior who was promoted has to be reverted and that is what happened in this case. The applicant was

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not punished or reduced in rank. It was a routine reversion occasioned by a senior becoming available. In the circumstances we are satisfied that there was no infirmity in the order reverting the applicant. The application is therefore liable to be dismissed.

In the result, the application is dismissed Parties to bear their own costs.

(CH.RAMAKRISHNA RAO)

MEMBER (J) 24.11.86 (P. SRINIVASAN)
MEMBER (A)

24.11.86